

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 38/MP/2022

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.7.2012 between the Petitioner and the Respondents.

Petitioner : KSK Mahanadi Power Company Ltd.

Respondents : Telengana SPDCL & 3 ors.

Date of Hearing : **7.2.2023**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, KSKMPCL
Ms. Kriti Soni, Advocate, KSKMPCL
Shri S Vallinayagam, Advocate, AP Discoms

Record of Proceedings

The learned proxy counsel for the Petitioner, KSKMPCL sought adjournment on account of the non-availability of the arguing counsel, due to personal difficulty. This was not objected by the learned counsel for the Respondent, AP Discoms.

2. The Commission acceded to the request of the learned proxy counsel for the Petitioner and adjourned the matter. The Commission further observed that the parties shall make efforts to settle the issues related to the transmission charges, capacity charges, etc., after mutual discussions. The parties agreed to the suggestion of the Commission and assured to take an action in this direction.

3. This petition shall be listed along with Petition No. 82/MP/2021, for hearing on **10.3.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

